

**IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)**

Item No. 112

CP (IB) No. 308/Chd/Hry/2023

IN THE MATTER OF:

Indiabulls Housing Finance Ltd. ... Petitioner

Versus

Dharam Singh ... Respondent

Under Section: 95(1), IBC 2016

Order delivered on 30.01.2024

CORAM:

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

PRESENT:

For the Petitioner : Ms. Ankita Bajpai, Advocate
For the Respondent : Mr. Shravan Chandrashekhar, Advocate.
For the RP : Mr. Sudhir Kumar Jain, RP in person.

ORDER

CP (IB) No. 308/Chd/Hry/2023

Learned RP is directed to file his report within 10 days and also to comply with all the other applicable provisions of I& B Code, 2016 within two weeks. Response thereto, if any be filed one week thereafter with a copy in advance to the counsel opposite. List the matter on 27.02.2024.

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)